

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'H', NEW DELHI**

**BEFORE SH. N. K. BILLAIYA, ACCOUNTANT MEMBER
AND
SH.KUL BHARAT, JUDICIAL MEMBER**

ITA No.3706/Del/2019
Assessment Year: 2014-15

Jasmohan Singh 5, Friends Colony West Delhi Delhi PAN No.AAKPSS4651B (APPELLANT)	Vs	ACIT Circle – 9 (2) New Delhi (RESPONDENT)
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Appellant by	Sh. Tarandeep Singh, CA
Respondent by	Sh. Amit Katoch, Sr DR

Date of hearing:	28/08/2023
Date of Pronouncement:	28/08/2023

ORDER

PER N. K. BILLAIYA, AM:

This appeal by the assessee is preferred against the order of the CIT(A)-34, New Delhi dated 26.02.2019 pertaining to A.Y.2014-15.

2. At the very outset the Counsel for the assessee CA Tarandeep Singh stated that he does not intend to press any grounds of appeal.

3. On such statement the appeal of the assessee is dismissed as not pressed.

4. Decision announced in the open court on 28.08.2023.

Sd/-
[KUL BHARAT]
JUDICIAL MEMBER

Dated: .08.2023

Neha

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1. Appellant
2. Respondent
3. CITi
4. CIT(A)
5. DR

Sd/-
[N.K. BILLAIYA]
ACCOUNTANT MEMBER

Asst. Registrar
ITAT, New Delhi